THE MEMBERS OF LEGISLATIVE ASSEMBLY OF THE NATIONAL CAPITAL TERRITORY OF DELHI (SALARIES, ALLOWANCES, PENSIONS, ETC.) (AMENDMENT) BILL, 1999

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 8th September,1999) (To be Published In The Part IV of Delhi Gazette Extraordinary)

Government of National Capital Territory of Delhi (Department of Law, Justice & Legislative Affairs) 5-Sham Nath Marg, Delhi-110054.

No.F. 14(20)/95-99/LA/

Dated:

January, 2000

## NOTIFICATION

No.F.14(20)/95-99/LA - In exercise of the powers conferred by Sub-section (2) of section 1 of the Members of Legislative Assembly of the National Capital Territory of Delhi(Salaries, Allowances, Pensions etc.) (Amendment) Act, 1999(Delhi Act No. 10 of 1999), the Lieutenant Governor of the National Capital Territory of Delhi hereby appoints the Ist January, 2000 as the date from which the aforesaid Act shall be deemed to have come into force.

By order and in the name of the Lieutenant Governor of the National Capital Territory of Delhi.

5-1-2000

No. F. 14(20)/95-99/LN/7

(R.T.L.D'SOUZA) Under Secretary(L.A.)

Dated 4 January, 2000

Opy to:-

 The Secretary(GAD), Govt. of NCT of Delhi with one spare copy for its publication in the Delhi Garette Part IV extraordinary of today's date.

 Secretary to Govt. of India, Ministry of Home Affairs, New Delhi.

Secretary to L.G., Raj Niwas, Delhi.

4. Secretary to Chief Minister, Old Sectt.m Delhi.

Secretary, Delhi Vidhan Sabha, Old Sectt., Delhi.

Dy. Secretary(GAD), Govt. of NCT of Delhi

7. Guard file.

(R.T.L. D'SOUZA)

Under Secretary( L.A.)

COVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI (DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS) 5-SHAM NATH MARG, DELHI-110054.

No.F. 14(20)/95-99/LA/

Dated

To

The Addl. Secretary (GAD/Coord.). Govt. of N.C.T. of Delhi. 5. Sham Nath Marg. Delhi-110054.

Sub:

Gazette Notification of "The Members of the Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pension etc.) (Amendment) Act, 1999.

(Act No. 10 of 1999)

Sir,

I am directed to forward herewith two copies of the above Notification(English and Hindi version) for notification in Delhi Gazette (Part-IV) Extraordinary. It is requested that at least 10 copies of the same may be sent to this Department as soon as it is received from the press.

Encl: As above.

Yours faithfully,

(R.T.L. D'SOUZA) Under Secretary(L.A.)

No. F. 14(20)/95-99/LA/552

Dated 17-12-99

Copy forwarded for information and necessary action with the above notification to:-

- Secretary to Lt. Governor.
- Secretary to Chief Minister, Govt. of N.C.T. of Delhi, Old Sectt., Delhi-54.
- Secretary(L.A.), Delhi Legislative Assembly, Old Sectt., Delhi-110054.

(R.T.L. D'SOUZA) Under Secretary (L.A.) (To be Published in Part IV of Delhi Gazette Extraordinary)
Government of National Capital Territory of Delhi,
(Law, Justice & Legislative Affairs Department)
5-Sham Nath Marg, Delhi-110054.

No.F.14(20)/95-99/LN/552

Dated / 7 December, 1999

The following Act of the Legislative Assembly received the assent of the President on 10.12.1999 and is hereby published for general information.

The Members of Legislative Assembly of the National Capital Territory of Delhi(Salaries, Allowances, Pension etc.) (Amendment) (Act, 1999. (Delhi Act No. 10 of 1999).

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 8th September, 1999).

ΛN

ACT

further to amend the Members of Legislative Assembly of the National Capital Territory of Delhi(Salaries, Allowances, Pension etc.) Act, 1994.

Be it enacted by the Legislative Assembly of National Capital Territory of Delhi in the Fiftieth year of the Republic of India as follows:-

- 1. Short Title and Commencement:-(1) This Act may be called the Members of Legislative Assembly of the National Capital Territory of Delhi(Salaries, Allowances, Pension etc.)(Amendment) Act, 1999.
  - (2) It shall come into force on such date as the Lieutenant Governor may, by notification in the official Gazette, appoint
- 2. Amendment of Section 9. In the Members of Legislative Assembly of the National Capital Territory of Delhi (Salaries, Allowances, Pensions, etc.) Act, 1994 (Delhi Act 6 of 1995), in section 9, for sub-section(1), the following shall be substituted, namely:
  - \*(1) There shall be paid a pension per mensem at the rate specified below, to every person who has served as a Member:-

## Rate of Pension

Rate of Pension per mensem

For any period below two years Rupees five hundred only
For two years in the aggregate Rupees seven hundred fifty only

For three years in the Rupees eleven hundred only.

Signed For four years in the aggregate Rupees fourteen hundred only.

For five years in the aggregate Rupees fourteen hundred only.

Provided that where any person has served as Member for a period exceeding five years there shall be paid to him an additional pension of two hundred and fifty rupees per mensem for every year or part thereof, exceeding six months, in excess of five years.'

(R.T.L. D SOUZA) Under Secretary(L.A.) श्वित्त्वी राज्यत्र भाग-५६असाधारणाः में ५काशानार्धः । राष्ट्रीय राजधानो क्षेत्र दिल्लो तरकार, श्विधि, स्थाय एवं विधायो कार्य विभागः, ५-शामनाय मार्ग, दिल्लो-।।००५५-

संख्या: फा. 148 208/95-99/विधायों कार्य/ 552 दिनांक 17 दिसम्बर, 1999.

राष्ट्रपति की दिनांक 10-12-99 को मिलीझ अनुमात के पश्चात विधान समा दारा पारित निम्नलिखित अधिनियम जनसाधारणा के तूचनार्थ प्रकाशित किया जा रहा है।

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदस्य धेतन, भरते एवं पेशान आदि इसंशाोधन हुआधिनियम, 1999 हु दिल्ली अधिनियम सक्याः १० वर्ध, १९९५ इ.

## . ५४ जोधनियम

राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसभा सदत्यकृषेतन, भरते, पेशान जादिक जिथिनियम, 1994 में जागे संशाोधन हेतु ।

राष्ट्रीय राजधानी क्षेत्र दिल्ली को विधानतभा जारा भारतीय गणतंत्र के

50 वें वर्ष में निम्न प्रकार से आधानियामित :-

ा. संधिप्त शार्षिक एवं प्रारम्म -- शाह इते राष्ट्रीय राजधानी क्षेत्र विलास सरकार विधानसभा सदस्यहुवेतन, भत्ते, पेशान आदिहृहसंश्रीधनहुआधानियम, १९९९ कहा जायेगा ।

121 यह सरकारी राजपत्र में राज्यपाल द्वारा निश्चित तिथि ते लागू होगा।
2. धारा १ का संशोधनः - राष्ट्रीय राजधानी क्षेत्र दिल्ली विधानसमा तदस्य हुवेतन, भरते, पेशान आदिद्वअधिनियम, १९५५ १९५५ का दिल्ली अधिनियम ६६ में धारा १ में उपधारा हो दे के स्थान पर निम्नलाखत को प्रतिस्थापत किया जायेगा, अक्ति :-

है। जो कोई ट्यक्ति सदस्य के रूप में तेवा करेगा उते प्रतिमास निम्निलिखित दर से पेशान प्रदान को जाएगों :-

## पेंशन की घर

natu_	प्रतिमात पेशान पर
दो वर्ष से कम अवर्ध	500/- *44
कुल दो वर्ष के लिए	750/- 448
कुल तोन वर्ष के लिए	1100/- 444
कुल यान वर्ष के गिलर	1400/- रूपये
कल पाँच वर्ष के लिए	1400/- 494

जहाँ कोई द्यांका सदस्य के रूप में > वर्ष ते जीपक तेवा कर पुंका है उते प्रत्येक वर्ष के लिए जीतिरिक्त 250/-रूपये प्रतिमात दिये जायेंगे । जिस तदेत्य को तेवा 6 महाने ते जीधक होगो उसे देवान के लिए एक वर्ष माना जावेगा ।

> क जाराटी स्त्यिकि सुनि क. जबर तिबद्धियाया कार्य क्र